

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

13. C.P.(IB)-1070(MB)/2022

CORAM: SHRI. H.V.SUBBA RAO, MEMBER (J)  
MS. MADHU SINHA, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **21.12.2022**

NAME OF THE PARTIES: SOHAMS FOUNDATION

ENGINEERING PRIVATE LIMITED

V/s.

LARSEN AND TOUBRO LIMITED

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

None appeared on either side.

The above company petition is filed on 11<sup>th</sup> October 2022 claiming an Operational Debt of Rs. 40,71,626/- (Rupees Forty Lakhs Seventy-One Thousand Six Hundred and Twenty Six only) subsequent to the MCA notification dated 24.03.2020 raising the threshold limit from Rs. 1 lac to Rs. 1 Crore.

When the above legal lacuna was brought to the notice of the advocate appearing for the Operational Creditor on 05.12.2022 he took an adjournment to take appropriate instructions. However, he disappeared today. It is manifestly clear from the company petition that the above company petition did not meet the threshold limit and is liable to be rejected. Accordingly, the above company petition is **rejected** as it is not within threshold limit.

Sd/-  
MADHU SINHA  
Member (Technical)

//SKS//

Sd/-  
H.V.SUBBA RAO  
Member (Judicial)